[Shri K. Suryanarayana]

mentioned countries. It is said that these middlemen have extracted large sums of money from the intending job-seekers and claim good connections in the Government circles.

I request the External Affairs Minister to take up through diplomatic channels the problems of Indian doctors in the Middle-Eastern countries and also order an enquiry into the activities of the middlemen in our country who are enticing Indian nationals for jobs abroad without ensuring suitable terms of employment.

(vii) WORKING OF TELEPHONES IN DELHI.

श्री शिवनारायण सरसूनिया (करौलबाग) : सभापति जी, दिल्ली में टलीफ़ोन निरंतर खराब रहते हैं । प्राय यह निश्चित हो गया है कि यह टेलीफ़ोन जानबूझ कर खराब रखे जा रहे हैं। दुकानदारों और व्यापारियों ने परेशान हो कर मासिक 5 से 10 रुपये तक देना स्वीकार कर लिये हैं और कोशिश यह चल रही है कि प्रत्येक व्यक्ति फीस देना प्रारम्भ कर दें ।

कोई भी बहाना ले कर टेलीफोन काटने के नोटिस दिये जाते हैं और सब प्रकार के प्रमाण देने के पश्चात् भी यह टेलीफोन काट दिया जाता है । इस प्रकार की कई शिकायतें मेरे पास आयी हैं और टेलीफोन सब प्रक्रिया पूरी होने के पश्चात् भी नहीं खोला जाता । मैंने मंत्री जी से पत्र लिखकर भी दुर्व्यवहार की घटना बतायी है । परन्तु कुछ नहीं निकला । मैं नहीं समझता कि इस व्यवहार की उन्हें जानकारी न हो ।

मैंने टेलीफोन कर के वहां के अधिकारी के पास उनके कहने पर एक व्यक्ति को भेजा । उसने कहा अभी तुमने एम० पी० से टेलीफोन करवाया, कल मंत्री को ले कर आओगे, निकल जाओ मेरे दफ्तर से, करा लेना जो कुछ कराना हो । उसके दो दिन पश्चात् मेरे घर पर इंस्पेक्टर भेज दिया कि तुम्हारा टेलीफोन बिलकुल ठीक रहा है । मैंने यह घटना भी राज्य मंत्री महोदय को बता दी और मंत्री जी को भी लिख कर दिया । परन्तु फिर भी कुछ नहीं निकला ।

केन केन प्रकारेण पहले तो नोटिस दिया जाता है । फिर पैसे तय करने के लिये प्रक्रिया शुरू होती है । यदि व्यापार नहीं चलती तो कनेक्शन काट दिया जाता है या खराब रखा जाता है ।

सब प्रकार प्रमाण देने के पश्चात भी काटने के नोटिस दिये जा रहे हैं । जब कि यह टेलीफ़ोन उस स्थान पर लगे हैं और उन्हीं के पास चल रहे हैं जिन्होंने यह लगवाया था । फिर भी टेली-फ़ोन काट दिये जाते हैं । यहां तक बिल चुकता भरे हुए हैं बताने के पश्चात भी काट दिये गये जिनमें से दो अन्त तक भी नहीं लगाये गये हैं । इसी प्रकार की अतिरिक्त लाइन अन्य लोगों को अन्य स्थान पर दी हुई हैं । वास्तव में दुरुपयोग हो रहा है, परन्तु सौदा तय हो गया बराबर चल रहे हैं एक दूरभाष मेरे नाम पर पांच साल तक चलता रहा और पूरा बिल चुकता करने के पश्चात भी काट दिया अभी तक नहीं दिया जा रहा है जब कि जमानत निधि और एक चौथाई साल का अग्रिम किराया इनके पास अब तक जमा है । परन्तु उस समय इमरजेंसी थी, अब तो ऐसी स्थिति नहीं है ।

मेरे यहां दूरभाष जब से लगा है नित्य दिन में दो बार और कभी कभी तो कई दिन तक खराब रहता है, जब कि केवल हाई कोर्ट का स्पष्ट निर्देश है कि किसी भी दूरभाष को नोटिस का उत्तर प्राप्त होने के बाद आर्बिट्रेशन के बिना नहीं काटा जा सकता । . . . .

PROF. P. G. MAVALANKAR (Gandhinagar): I rise on a point of order. My point of order is this. My hon. friend is reading something in Hindi which I understand is a complaint about some telephone not working, or not in order, and also about excess bills. That is the complaint of the hon. Member of Parliament, our colleague.

MR. CHAIRMAN: But what is your point of order?

PROF. P. G. MAVALANKAR: My point of order is this: This matter of a telephone not working cannot be brought under Rule 377.

AN HON. MEMBER: It is also a matter of public importance.

PROF. P. G. MAVALANKAR: It can come under privilege or he can make some other submission what is the public interest involved? Various complaints are faced by many of us and we dont come up with individual complaints. Otherwise we will flood this House with 377 Statements every day with all sorts of individual complaints. I generally do not give 377. I do not

know the basis on which 377 is to be drafted. There are so many unfortunate experiences we meet with. I am not coming in his way. It may be a genuine case.

MR. CHAIRMAN: The first thing is that I am afraid that this is not a stage for raising this point.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): The point of order Mr. Mavalankar has raised is that you could convey it to the Speaker so that in future he would bear this in mind and give us guidance.

MR. CHAIRMAN: All these things have been gone through by the hon. Speaker. It is not necessary to convey this to the hon. Speaker. Moreover, this is not a point of order nor can it be raised. In so far as public importance is concerned, he is not only raising it due to personal experience but he has raised the point regarding the general administration.

SHRI SHYAMNANDAN MISHRA: (Begusarai): My submission is that it is of course not in order if one airs personal grievances. But if there is a public grievance which can be illustrated by personal experience, that can be done. That is exactly what the hon. Member is seeking to do. So, at least we should be thankful to him for bringing this point to the notice of the House.

श्री शिवनारायण सरसूनिया : परन्तु इसका सारी दिल्ली में नित्य उल्लंघन किया जा रहा है।

नई व्यवस्था के अनुसार एरिया मैनेजर नियुक्त किये गये हैं, जो बिल्कुल काम नहीं करते। जनता परेशान रहती है। केन्द्रीय कार्यालय ने अपनी जिम्मेदारी से बचने के लिए यह व्यवस्था बनाई है।

ऊपर जिसकी जान पहचान होती है, उसका कार्य हो जाता है, अन्यथा लोग भटकते रहते हैं।

14.38 hrs.

SPECIAL COURTS BILL—*Contd.*

MR. CHAIRMAN: Now, we take up Special Courts Bill. Mr. J. N. Sharma was on his legs the previous day. He may now continue.

SHRI JAGANNATH SHARMA (Garhwal): Mr. Chairman, Sir, I was saying that Mr. Stephen is an eminent lawyer and I have been in search of him but he has not come today.

AN HON'BLE MEMBER: His lieutenent is there.

SHRI JAGANNATH SHARMA: He is an eminent lawyer and an able parliamentarian besides being the leader of the opposition. He has got a capacity of producing many things out of nothing through his arguments or oratory. But sometimes it is not only surprising but it is shocking to hear him. He knows that the Special Courts Bill is legally valid, is morally sound and has constitutional sanction. Still he goes on to say—

> "We are not going to accept mentally the verdict of the Special Court. The verdict of the ordinary court, yes, we will accept; but the verdict of the Special Court before a hand-picked judge, against a hand-picked accused, on a hand-picked charge, that pre-arranged justice we will not accept; we will resist it."

Sir, if a Judge nominated by the Chief Justice of the High Court and concurred by the Chief Justice of the Supreme Court can be treated as hand-picked, then it is only God above and Mr. Stephen below who could name the impartial and independent judge. I just want to remind Mr. Stephen "Did he raise during Emergency his finger when so many judges of the Supreme Court were superseded? Did he raise his